



2026:AHC:23939

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1625 of 2026

Mohd Imtiyaz Ahmed

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anand Prakash Pandey, Sunil Pratap Singh
Counsel for Respondent(s)	: C.S.C., Pankaj Srivastava

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anand Prakash Pandey, learned counsel for the writ petitioner, Sri Rahul Malviya, learned Standing Counsel for the State and Sri Pankaj Srivastava, learned counsel for the respondents.

2. The writ petitioner claims himself to be a retired employee, who superannuated on 30.06.2025 as Assistant Clerk (Head Assistant). According to the writ petitioner, he is entitled to release 90% of the GPF to the tune of Rs.9,91,145/-, which according to him is entitled to be accorded by virtue of the letter dated 14.01.2026 of the Addl. Director, Treasury and Pension.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of six weeks, from the date of production of certified copy of the order.

February 4, 2026

N.S.Rathour

(Vikas Budhwar,J.)